

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (I.B) No.230/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M

Name of the Company	Super Smelters Limited -Versus- Imperial Tubes Pvt.Ltd.		3.
Under Section	9 IBC		
No. Representativ	Appearing on behalf Signature with date ve (IN CAPITAL of TERS)		
1. Rudraman Bhattachangra Adu. 7 2. Lanchair Chahrobalts Adu. 7 3. Nufuer Dalan Adu. 9. Chahret 4. Soverijit Dasquepta Adu. 9 phusalt			
1. mainak 2. Lokesk	Bose Adr	v. Jean	ferfonder.

02-08-2017 – CP(IB) No. 230/KB/2017- Super Smelters Limited Vs. Imperial Tubes Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational Creditor as well as on behalf of the Corporate Debtor are present.

The Corporate Debtor has prayed for some time to file his reply.

Heard. The prayer of the Corporate Debtor is allowed. The Corporate Debtor is given 10 days' time to file the reply with copy to the Operational Creditor.

Fixing 21-08-2017.

MANORAMA KUMARI MEMBER(J)